

(21)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

D.A. No. 938/97

New Delhi: this the 24<sup>th</sup> day of August, 2000.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MR. KULDIP SINGH, MEMBER (J)

P.S. Verma,  
S/o Sh. H. L. Verma,  
R/o Gali No. 6, Mehroli Road,  
Raj Nagar-I  
New Delhi-45.

.....Applicant.

(By Advocate: Shri V.P. Sharma )

Versus

1. Union of India  
through  
the General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.

2. The Divisional Railway Manager,  
Northern Railway,  
Allahabad Division,  
Allahabad.

3. The Station Superintendent,  
Northern Railway,  
Aligarh (UP).

.....Respondents.

(By Advocate: Shri B.S. Jain ).

ORDER

Mr. S. R. Adige, VC (A)

Applicant seeks refixation of pay and pension  
in the pay scale of post of Booking Supervisor (Rs. 1600/-  
2660) with all consequential benefits including arrears.

2. Applicant's case is that he was working as Head  
Signaller in Railway Telegraph Office, Aligarh till  
28.3.87 and upon closure of the Morse Circuits in  
Railways vide order dated 10.4.87, he was rendered  
surplus, upon which he gave his option and was absorbed/  
utilised in Booking Cadre and was posted as Booking  
Supervisor (Rs. 1600-2660/-) from which he retired  
upon superannuation on 31.7.91.

3. Respondents deny that the post of Head  
Signaller against which applicant was working was



ever surrendered or that he was declared surplus. They also deny that applicant was ever absorbed in Booking cadre or was posted as Booking Supervisor. They state that due to closing of Morse Circuits in Aligarh Junction the staff including applicant were utilised for welfare and passenger services including booking during summer rush for a period of three months, but deny that applicant was ever appointed as Booking Supervisor.

4. Applicant has annexed with his OA, copies of order dated October, 1990 and copies of other orders also which indicate that applicant has been described as Booking Clerk/Head Booking Clerk/Head Booking Supervisor in respondents' own records.

5. In the light of the foregoing, this OA succeeds and is allowed to the extent that respondents are directed to consider applicant's claim as set out in para 1 above and pass a detailed, speaking and reasoned order in this regard in accordance with rules and instructions within 4 months from the date of receipt of a copy of this order. No costs.

*Kuldeep*  
(KULDIP SINGH)  
MEMBER(J)

*Arif Ali*  
(S.R. ADIGE )  
VICE CHAIRMAN(A)

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